

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Application No: 627/2022

Prakash Yadav

.....Petitioner

Versus

State of Haryana & Others

.....Respondents

Short Reply of Hari Parkash Bansal, District
Development and Panchayat Officer, Rewari i.e.
Respondent no. 8

RESPECTFULLY SHOWETH:

1. That the above noted application is pending before the Hon'ble Tribunal for further consideration on 29-03-2023.
2. That Hon'ble Tribunal vide order dated 18-01-2023 impleaded the office of District Development and Panchayat Officer, Rewari as respondent no. 8 and issued the notice to file reply/response.
3. That in compliance of the order dated 30-09-2022 passed by the Hon'ble Tribunal a joint committee was constituted by the Deputy Commissioner, Rewari vide letter 3715-20 dated 14-11-2022 headed by Deputy Commissioner, Rewari. The committee inspected by spot and took the samples and report was submitted by the committee along with action taken report. As per report of the committee no action on the part of answering respondent was directed or advised. No Gram Panchayat is running any STP nor any sullage is drained by any of the Gram Panchayat is the river or barrage. However, the Block Development & Panchayat Officer, Dharuhera has been directed vide letter no. 2669/Panchayat Dated 16.03.2023 for keep wary on the issue, take action in case of any report regarding the violation by any Panchayat falling in his jurisdiction and report. The Panchayat Department have no roll in this case and no action taken report is required from this department. If, the Hon'ble Tribunal will give directions same will be follows in letter and spirit.

You are requested to consider short reply of respondent no. 8.

Place: Rewari

Respondent no. 8

Date: 24.03.2023



(Hari Parkash Bansal)

District Development and Panchayat Officer
Rewari